

FORM NO. 21

(See rule 114)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ~~Lucknow~~ BENCHOA/TA/RA/CP/MA/PT 388/90 of 20.......... P.K. Nigam..... Applicant(S)

Versus

..... (S.O. F. Sard..... Respondent(S)

INDEX SHEET

Serial No.	DESCRIPTION OF DOCUMENTS	PAGE
1	- Index sheet	A1
2	Cheque list	A2 to A3
3	crisis sheet	A4
4	Statement and aff 5/4/91	A5 to A6
5	Complaints I. Relation	A7 to A14
6	Cases	A15
7	Complaints II annex	A16 to A21

Certified that the file is complete in all respects.

Accuragard / destroyed

Signature of S.O.

Signature of Deal. Hand

CENTRAL ADMINISTRATIVE TRIBUNAL
 Circuit Bench, Lucknow
 Opp. Residency, Gandhi Bhawan, Lucknow

INDEX SHEET

CAUSE TITLE

388/90 of 1990 (L)

NAME OF THE PARTIES

Shm S. K. Nigam - Applicant

Versus

Union of India, & Respondent

Part A, B & C

S. No.	Description of documents	PAGE
A-1	Check list	2
A-2	order sheet	1
A-3	Judgement	2
A-4	Relief Copy	8
A-5	Power	1
A-6	Answers	6
B-1	Relief Copy	8
B-2	Amending	8
C-1	order copy with names	8
C-2	Power of A. Bhargava	8

dt. 10.12.90

Admision
 28.12.91

Deputy Registrar(J)

28/11/90

CENTRAL ADMINISTRATIVE TRIBUNAL
CIRCUIT BENCH, LUCKNOW

Registration No. 388 of 1989/90 C

APPLICANT(S) Shri S. K. NigamRESPONDENT(S) V.O.I. & others

	Particulars to be examined	Endorsement as to result of examination
1.	Is the appeal competent ?	yes
2.	a) Is the application in the prescribed form ?	yes
	b) Is the application in paper book form ?	yes
	c) Have six complete sets of the application been filed ?	yes
3.	a) Is the appeal in time ?	yes
	b) If not, by how many days it is beyond time ?	Representation dated 24/11/90
	c) Has sufficient cause for not making the application in time, been filed ?	yes
4.	Has the document of authorisation/ Vakalatnama been filed ?	yes
5.	Is the application accompanied by B.O./Postal Order for Rs.50/-	yes
6.	Has the certified copy/copies of the order(s) against which the application is made been filed ?	yes
7.	a) Have the copies of the documents/relied upon by the applicant and mentioned in the application, been filed ?	yes
	b) Have the documents referred to in (a) above duly attested by a Gazetted Officer and numbered accordingly ?	yes
	c) Are the documents referred to in (a) above neatly typed in double space ?	yes
8.	Has the index of documents been filed and pageing done properly ?	yes
9.	Have the chronological details of representation made and the outcome of such representation been indicated in the application ?	yes
10.	Is the matter raised in the application pending before any court of Law or any other Bench of Tribunal ?	no

Particulars to be Examined

Endorsement as to result of examination

11. Are the application/duplicate copy/spare copies signed ? *in sets*

12. Are extra copies of the application with Annexures filed ?
a) Identical with the Original ? *No*
b) Defective ? *yes*
c) Wanting in Annexures
Nos. _____ pages Nos. _____ ?

13. Have the file size envelopes bearing full addresses of the respondents been filed ? *N.A.*

14. Are the given address the registered address ? *yes*

15. Do the names of the parties stated in the copies tally with those indicated in the application ? *yes*

16. Are the translations certified to be true or supported by an Affidavit affirming that they are true ? *N.A.*

17. Are the facts of the case mentioned in item no. 6 of the application ? *Answer No. 4*
a) Concise ? *yes*
b) Under distinct heads ? *yes*
c) Numbered consecutively ? *yes*
d) Typed in double space on one side of the paper ? *yes*

18. Have the particulars for interim order prayed for indicated with reasons ? *yes*

19. Whether all the remedies have been exhausted. *yes*

Ansno/

28-11-90

D.R.

Put up before the Hon. Bench,
on 10.12.90 for orders.

ans
28/11

SC
28/11/90

388/90(1)

⑧

15.3.91 - No setting Adm to 18.3.91.

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18.3.91

No S. Tug Adm to 4.4.91
Jr

4.4.91

Sten. Mr. Justice L. N. M. V.
Sten. Mr. A. B. Gorha. A. M.

No C.A. filed

S. P. A.

2/6

Put up on S. 4.91
+ a hearing

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Recd copy
S. P. A.
12/4/91

Recd copy
18/4/91

(A/1)

A/5

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD

Registration O.A. No.388 of 1990 (L)

S.K. Nigam Applicant

Versus

Union of India & Others Respondents

Hon. Mr. Justice K. Nath, V.C.

Hon. Mr. A.B. Gorthi, Member(A)

(By Hon. Mr. Justice K. Nath, V.C.)

This application under Section 19 of the Administrative Tribunals Act, 1985 is for quashing an order dated 8.8.89 contained in Annexure-1 whereby certain amounts alleged to have been paid to the applicant during the course of employment to be in excess of the amount for which he was entitled were ordered to be recovered from the applicant's amount of relief payable on his pension. The applicant retired some time back and after his retirement a sum of Rs.3897-40 was sought to be recovered by impugned Annexure-1.

2. The simple case of the applicant is that relief on pension is part of pension and therefore no recovery can be made in view of the provisions of the Pension Act, 1971. Notices have been issued to the respondents to show cause. Shri Arjun Bhargava made appearance on behalf of the respondents. He relied upon the Railway Board's letter No. F(E) III/85 PN 1/30 dated 20.9.85 in which it is stated that the

P/2
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b

question of recovery of Govt. dues from relief admissible on pension had been examined in consultation with the Ministry of Finance and it was decided that relief payable on pension is not covered by Pensions Act and hence there may be no objection to the recovery of such amount from the pensioner's relief.

3. An identical circular issued by the Ministry of Finance in U.O. No.728-EV (A) dated 7.2.78 came up for consideration before the Principal Bench of this Tribunal in the Case of R.D.Sharma Versus Union of India and Others (1988) 8 ATC 26 and it was held that relief on pension is part of pension and that the aforesaid circular of the Finance Ministry has no legal binding force. (see para 26). Same view was adopted in the case of Smt.Yashwanti Sood Vs. Union of India and Others (1988) 7 ATC 717.

4. There is no reason to take a different view in the matter of the circulars by the Railways which itself is based upon the opinion of the Ministry of Finance.

5. The application is allowed and the impugned Annexure-1 dated 8.8.89 so far as it directs recovery of Rs.3897-40 from the relief payable on pension to the applicant is struck down.

There will be no order as to costs.

transcript
Member (A)

Q
Vice Chairman

(A)

(P.T.O.)

In the Central Administrative Tribunal, Allahabad.

X

Lucknow Circuit Bench, Lucknow.

Application under section 19 of the Administrative
Tribunal Act, 1985.

OA No 388/1990 (2),

Title of the Case :

S.K. Nigam Applicant

Vs.

Union of India & others Respondents.

INDEX

COMPILATION NO. 1

S.NO.	Description of Documents	Annexure No.	Page from - to
1.	Application		1 5
2.	Order No. E/Lit/WP/LKO fixation/Dup. dated 8.8.89 by Sr. DAO/NR/LKO.	1	6 7
3.	Vakalatnama	2	8

Lucknow.

Dated : 28.11.90

S.K. Nigam
Signature of the Applicant.

(S. K. Nigam)
(V.D. SHUKLA)
ADVOCATE
COUNSEL OR FOR THE APPLICANT

In the Central Administrative Tribunal, ^{Office of Filing} ~~Almabagh~~ ¹ Circuit Bench, Lucknow.

Central Administrative Tribunal
Circuit Bench, Lucknow
Date of Filing 28/11/90
Date of Receipt by Post.....
A/C

Lucknow Circuit Bench Lucknow.

OA No. - / 1990

Deputy Registrar(J)

28/11

Shri S.K. Nigam, aged about 60 years, son of late Debi Saran, retired Senior Fuel Inspector, Northern Railway, Lucknow, and R/o 563/25, Chitra Gupta Nagar, Alambagh, Lucknow.

..... Applicant.

Vs.

1. The Union of India through the General Manager, Northern Railway, Head Qtrs, ^{Office} Baroda House, New Delhi.
2. The Chairman, Railway Board, Ministry of Railways, Rail Bhawan, New Delhi.
3. The Divisional Railway Manager, Northern Railway, Hazratganj, Lucknow.
4. The Senior Divisional Accounts Officer, Northern Railway, Hazratganj, Lucknow.

..... Respondents.

DETAILS OF APPLICATION

Annexure - I

1. Particulars of the order against which the application is made.

The Order No. E/Lit/WP/LKO- fixation/Dup dated 8.8.1989 passed by the Senior Divl. Accounts Officer, Northern Railway, Lucknow. (annexure No. 1)

2. Jurisdiction of the Tribunal:

The applicant declares that the subject matters of the orders against which he ~~now~~ wants redressal ~~now~~ is within the jurisdiction of the Tribunal.

3. Limitation:

The applicant further declares that the application is within the limitation period prescribed in section 21 of the Administrative Tribunal Act, 1985.

4. Facts of the case: The facts of the case are given below:-

- (i) That the applicant is an ex-Senior Fuel Inspector who, while in service, was working under the Divisional Railway Manager, Northern Railway, Lucknow.
- (ii) That ~~the~~ ^{he} retired from service under age limit on 58 years and after his retirement was drawing his pension from the State Bank of India, Alambagh Branch, Lucknow against PPO No. PPO/8/07872514/Sr.OAO/NR/LKO.
- (iii) That it so happened that while drawing his pension for the month of December, 1989 paid in January, 1990 against the above mentioned PPO from the aforesaid State Bank a sum of Rs. 998/- as against Rs. 1498/- due for the pension for December, 1989 was paid to him on 23.1.90 and a sum of Rs. 500/- was paid less by the said bank.

Filed today
SJK
28/11/90

Contd.... 2a

18/11/90

(iv) That the applicant was not at all aware of the reasons or authority for this less payment.

(v) That in order to know the reasons, authority and circumstances for this short payment of his pension he sent a representation dated 2.4.90 to the Manager, State Bank of India, Alambagh Lucknow to arrange payment of the amount paid less in the payment of his pension in the next month, if it was due to some oversight or clerical error or intimate him the reasons and authority, if any, for such less payment as he had no knowledge of any short in this connection. A true copy of the said representation dated 2.4.90 is annexed as annexure No.3 to this application.

Annexure No 3

(vi) That the State Bank of India, Alambagh, Lucknow vide his letter dated 28.5.90 replied in response to the applicants representation dated 2.4.90 that under instructions from the Senior Divisional Accounts Officer, Northern Railway, Lucknow vide his letter No.E/Lit/WP/LKO-Fixation/Dup. dated 8.8.1989 a recover of Rs. 4,849.80 was to be made from his pension from relief payable to him. So a recovery of Rs. 500/- was started from his pension from the month of December, 89. A true copy of the reply dated 28.5.90 from the said Bank is filed as annexure No.4 to this application.

(vii) That the applicant sent a representation dated 27.6.90 to respondent No.4 to intimate him the details of recoveries, reasons for recoveries, copy of the order of the competent authority to make such recoveries and so on alongwith a copy of his letter dated 8.8.1989 sent by him to the said bank as he had neither any prior knowledge or prior show-cause-notice for the recoveries. A true copy of the representation dated 27.6.90 is annexed as annexure No. 5 to this application.

(viii) That getting no response from the respondent No.4 the applicant sent reminders dated 19.7.90 and 6.10.90 to him but to no effect. A reply is still awaited from his end. True copies of the reminders dated 19.7.90 and 6.10.90 are enclosed as annexures No.6 & 7 to this application.

(ix) That a sum of Rs. 3897.40 has been recovered from pension of the applicant is as under:-

December, 1989 - Rs. 500/- Jan., 1990 Rs. 500/- Feb 90 Rs. 500/-
March 1990 Rs. 500/-, April, 1990 Rs. 500/- May, 1990 - Rs. 500/-
June, 1990 Rs. 500/- July, 1990 Rs. 397.40.

(x) That the recoveries have been made from the pension of the applicant without giving him an opportunity of prior show cause notice to explain.

(xi) That the recoveries have a punitive effect which is clearly violative of natural justice.

(xii) That recoveries have been made without intimating the applicant the reasons thereof and also without communicating the orders of the competent authority prior to making the recoveries.

Contd.....3.

Blkcc

(xiii) That the respondent No.4 was not competent to pass an order for making recoveries from the pension of the applicant.

5. Grounds for Relief with legal provision:

- (i) Because the recoveries have been made from the pension of the applicant without prior show cause a notice hence arbitrary.
- (ii) Because the recoveries without prior show cause notice have a ~~no~~ punitive effect hence is clearly violative of natural justice.
- (iii) Because the recoveries have been effected from pension without giving reasons thereof hence it deprived the applicant of the opportunity of making appeal or representation against the said order.
- (iv) Because the orders of the competent authority authorising recoveries from pension were never communicated to the applicant and the recoveries have been made direct from his pension without communicating the order passed against the applicant.
- (v) Because relief in pension is part of basic pension hence no recoveries even from relief on pensions can be effected.
- (vi) Because the recoveries have been made without following the procedure prescribed for recovery from pension.
- (vii) Because ~~no part of~~ ^{recoveries from} pension or relief on pension can be made unless the condition laid down by pension manual are fulfilled.
- (viii) Because, Senior Divisional Accounts Officer, Respondent No.4 is not competent to pass any order for making recoveries from pension of the applicant.
- (ix) Because the orders dated 8.8.89 of the respondent No.4 are most illegal, arbitrary unwaranted, ~~maxim~~ malafide and without jurisdiction.

6. Details of remedies Exhausted:

- (i) That the applicant after having knowledge of recovery of Rs. 500/- from his pension of December, 1989 paid in January, 1990 made a representation dated 2.4.90 annexure No.3 to the Manager State Bank of India, Alambagh, Lucknow to find out the details of recoveries, reasons therefor and authority for making such recoveries.
- (ii) That on getting the requisite information from the Said Bank on 28.5.90 annexure No.4 the applicant sent a representation dated 27.6.90 (annexure No.3) to respondent No.4 but no reply was received from him.
- (iii) That getting no reply from the respondent No.4 the applicant sent reminders dated 19.7.90 (Annexure-6) and 6.10.90 annexure No.7 but no reply has been received from the said authority so far.

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The applicant declares that he has availed of all the remedies available to him under the relevant service Rules etc.

7. Matter not previously filed or pending with any other Court:

The applicant further declares that he has not previously filed any applications, writ petition or suit regarding the matter in respect of which this application has been made, before any Court or any other authority or any other branch of the Tribunal nor any such application, writ petition or suit is pending before any of them.

8. Relief Soughts:

In view of the facts mentioned para 4 above the applicant prayed for the following reliefs:-

- (i) The Hon'ble Tribunal may kindly be pleased to quash/ set aside the impugned order dated 8.8.89 passed by the respondent No. 4 as contained in annexure No. 1 to this application against the applicant.
- (ii) The Hon'ble Tribunal may kindly be pleased to direct the respondent to refund the amount so recovered from the pension of the applicant to him.
- (iii) Any other relief which the Hon'ble Tribunal may find just and proper be also awarded.

9. Interim order, if any, applied for:

Pending final decision on the application, the applicant seeks the following interim relief.

No interim order applied for, hence not applicable.

10. In the event of the application being sent by registered post, it may be stated whether the applicant desires to have oral hearing at admission stage and if so, he shall attach a self addressed post card or inland letter at which intimation regarding a date of hearing could be sent to him.

Not applicable in the instant case.

11. Particulars of the Bank Draft/Postal Orders filed Rs. 50/- in respect of the application fee.

- (i) Number of Indian Postal Orders (802415971
- (ii) Name of the issuing Post Office High Court, Lucknow
- (iii) Date of issue of postal order 21/11/89
- (iv) Post office at which payable Allahabad

12. List of Enclosures:

As per index enclosed.

Contd....5.

Sleekoo

(5)

:: 5 ::

VERIFICATION

12/12

I, S.K. Nigam, S/o Late Sri Debi Saran aged about 60 years, R/o 563/25, Chitra Gupta Nagar, Alambagh, Lucknow, do hereby verify that the contents of paras 1 to 4, & 6 to 12 are true to my personal knowledge and thereof para 5 are believed to be true on legal advise and that I have not suppressed any material fact.

Lucknow.

Dated 28. 11.90

S.K.Nigam
Signature of the Applicant.

To, The Registrar,
Central Administrative Tribunal,
Lucknow.

V. D. CHUKLA

M. A. M., M. A. M.,
84/325, Kankarbagh, Lucknow,
LUCKNOW.

No. E/Lit/UP/LKO-Fixation/Dup.

Dated. 8.8.89

Divisional Office
Lucknow.

1. The Manager,
State Bank of India
Alambagh, Branch,
Lucknow.

2. The Manager,
State Bank of India,
Aminabad Branch,
Lucknow.

Copy:

1. The Manager,
State Bank of India
Hazratganj,
Lucknow.

2. The Manager,
Central Bank of India,
Hazratganj,
Lucknow.

Dear Sir,

Sub: Recovery of Govt. amount inadvertently paid in excess to the Retired Railway servant while in service, from the relief amount being paid to them alongwith pension amount.

Consequent upon review of amount of arrears of pay and allowance paid to various Railway employees as a consequence of Courts judgement. It has come to the notice that inadvertently the following pensioners, while in service of Railway Deptt. now drawing their pension and relief admissible from time on the amount of their pension from your Bank have been paid excess amount as shown against their names. /payable

Therefore, it has been now been decided to recover the excess amount, as indicated below from the amount of relief/from time to time to the pensioners to make good the loss being suffered by the Govt.

<u>Particulars of the Pensioners</u>	<u>Amount to be recovered from the amount of relief payable to the pensioners.</u>
--------------------------------------	--

1. Sri Lalta Prasad Gupta, S/o Shri Durga Prasad Gupta, drawing pension etc. from State Bank of India, Aminabad Branch, Lucknow. vide P.P.O. No. PPO/B/07851857/Sr.DAO/(NR) LKO. dated Dec. 1985.	Rs. 16,820.00
2. Shri Sushil Kumar Nigam, S/o Shri Debi Saran drawing pension etc. from State Bank of India, Alambagh Branch, Lucknow vide PPO No. PPO/B/07872514/Sr.DAO/NR/LKO dated Oct., 1987. A/c No. 7936	Rs. 3,897.40
3. Shri Tilak Raj S/o Shri Hans Raj drawing pension etc. from Central Bank of India Alambagh Branch, Lucknow vide PPO No. PPO/B/07862210/Sr.DAO/NR/LKO dated Dec., 1986. A/c No. 15250	Rs. 4,849.40

18/8/89

Contd.... 2.

7
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You are therefore, requested to recover the aforesaid mentioned excess amount from the relief amount admissible from time to time to the pensioners drawing pension from your Bank. In case, the pensioners is dead, and the family pension is being drawn by the widow, the said amount be recovered from the relief amount payable to her on the amount of family pension and the office be informed accordingly.

Please acknowledge receipt of this letter.

Yours faithfully,

Sd-

For Mr. Divisional Rly. Manager,
Northern Railway,
Hazratganj, Lucknow.

Signed Sr. Divisional
Account Officer,
Northern Railway,
Hazratganj, Lucknow.

A. D. SHUKLA
Shukla

V. D. SHUKLA

V. D. SHUKLA,
M. A. MATE,
84/333, K. M. A. MATE,
LUCKNOW.

In the Central Administrative Tribunal, Allahabad

Lucknow Circuit Bench, Lucknow.

O A No. 388 / 1990 (L)

S. K. Nigam Applicant

vs.

Union of India & others Respondents.

INDEX

COMPIRATION NO. 2

S. No.	Description of Documents	Annexure No.	Page From - To
1.	A true copy of the representation dated 2.4.90 from the applicant to Manager State Bank of India, Alambagh, Lucknow.	3	9
2.	A true copy of reply dated 28.5.90 by State Bank of India, Alambagh, Lucknow to the applicant.	4	10
3.	A true copy of representation dt. 27.6.90 by applicant to Sr. DAO/NR/LKO.	5	11
4.	A true copy of reminder dt. 19.7.90 by applicant to Sr. DAO/NR/LKO.	6	12
5.	A true copy of reminder dt. 6.10.90 by applicant to Sr. DAO/NR/LKO.	7	13

S. K. Nigam

Signature of the applicant.

(V. D. SHUKLA)

ADVOCATE.

COUNSEL FOR THE APPLICANT.

Lucknow.

Dated : 28.11.90

Annexure No 3

9

APR
A/H

TK

To,

The Manager,
State Bank of India,
Alambagh Branch,
Lucknow.

Dear Sir,

Req:- Recovery of Rs. 500/- from the amount of pension drawn on 23.1.90 for the month of December 89, paid in January 1990 against P.P.O. No. P.P.O./B/07872514/Sr. D.A.O. N.R. /LKO:

While drawing my pension amounting to Rs. 1498/-, due payment to me, for the month ending December 1989. I was paid only Rs. 998/- on 23.1.90. I was paid Rs. 500/- less by your bank. I do not know why this amount Rs. 500/- was paid less to me.

I, therefore, request you to please examine your records and arrange to recoup the deductions so made in the next payment of my pension, or intimate me the reasons and authority, if any, for such less payment as I have no knowledge of any short in this connection.

Recd
16/1/90

Your's faithfully

Shukla

Lucknow

Dated: 21/4/90

(Suchil Kumar Nigam)
R/O 563/25, Chitra Gupta
Nagar, Alambagh, Lucknow.

1st COPY

ATTESTED

Shukla

V. D. SHUKLA

A. M. M. A., D.P.A.,
ADVOCATE,
84/583, Katra Naqib ul Ganj,
LUCKNOW.

UNDER CERTIFICATE OF POSTING

(11)

Annexure 5

10/10
X

To

The Senior Divisional Accounts Officer,
Northern Railway,
L_U_C_K_N_O_W.

Sir,

Re: Recovery of Rs. 500/- from the amount of pension
drawn on 23.01.1990 for the month of December '89
paid in January, 1990 against P.P.O. No. PPO/B/
07872514/Sr. D.A.O., N. Railway, Lucknow.

In response to my representation dated 02.04.1990 to
the State Bank of India, Alambagh, Lucknow (copy enclosed)
I have received a reply dated 28.05.1990 from the said Bank
(copy enclosed) that on instruction from your honour vide your
letter No. E/Lit/WP/LKO-Fixation/Aug., dated 08.08.1989, a
recovery of Rs. 4,849.80 is to be made from my pension from the
relief payable to me. A recovery of sum of Rs. 500/- has already
been made from my pension for the month ending December 1989.

I had no prior knowledge about this recovery, I shall feel
highly obliged if your honour will please communicate me the
details of the recovery, reasons for recovery, the copy of the
order of the competent authority to make such recoveries and so
on alongwith a copy of your letter dated 08.08.1989 aforesaid.
I have also not received any prior show-cause notice from the
competent authority before starting making recoveries from my
pension.

An early reply will be highly appreciated.

Dated 27-6-90

S.A. Two

Yours faithfully,

Shukla

(S.K. NIGAM) S.F.I., LKO.
(Retired)

563/25 Chitragupta Nagar, Alambagh,
L_U_C_K_N_O_W.

Copy to the Divl. Rly. Manager, N. Railway, Lucknow
for information & necessary action please.

RECEIVED

ATL

Shukla

V. D. SHUKLA

M. A., B. B. B.P.A.,
A. LOCATE,
84/323, Katra Maqboolganj,
LUCKNOW.

Annexeure No. 6

12

10
A/S

REMINDER.

To

The Senior Divisional Account Officer,
Northern Railway,
Lucknow.

Sir,

Re:- Recovery of Rs. 500/- from the amount of Pension drawn on 23-01-1990 for the month of December '89 paid in January 1990 against PPO No. PPO/B/07872514 or DAO. N. Railway, Lucknow.

Kindly refer to my application dated 27/6/90 (Copy enclosed) reply to which is still awaited from your end. Recovery from my pension is a 'Hard Hit' upon my financial position.

I shall feel highly obliged your honour will take necessary steps in this respect at an early date.

Yours faithfully,

S.K. Nigam

(S.K. Nigam)
SFT/LKO (Retired)

563/85 Chitragupta Nagar,
Alambagh, Lucknow.

Dated: 19/7/90

D...: Three

Copy to the Divisional Railway Manager,
N. Railway Lucknow for information &
necessary action please.

RECORDED

ATTESTED

18/7/90

SKLA

84/0

L U C K N O W

13
UNDER POSTAL CERTIFICATE

Annexure 7

REMINDED II

To,

The Senior Divisional Accounts Officer,
Northern Railway,
LUCKNOW

Sir,

Re: Recovery of Rs.500/- from the amount of Pension drawn on 28.1.90
for the month of December 1989 paid in January 1990 against
PPO NO: PPO/B/07872514 Sr.DAO, N.Railway, Lucknow

Kindly refer to my application dt. 27.6.90 and 19.7.90(copy enclosed)
reply to which is still awaited from your end. Recovery from my
pension is a 'HARD HIT' upon my financial position of my family.

I shall feel highly obliged your honour will take necessary steps
in this respect at an early date.

Thanking you,

Yours faithfully,

S. K. Nigam

(S. K. NIGAM)

SF/LKO (Retired)

563/85 Chitra Gupta Nagar,
Alambagh, Lucknow-5

6.10.1990
Dt. 9.8.1990

D.A.: Three

Copy to: Divisional Railway Manager, Northern Railway, Lucknow, For information & necessary action.

my Hand on 8/10/90 on
office

TELE COPY

A. D. 10.10.90

Shukla

V. D. SHUKLA
Advocate, B.P.A.,
ADVOCATE,
84/333, K. M. Tagore Colony,
LUCKNOW.